

THE INDIAN STANDARDS INSTITUTION (CERTIFICATION
MARKS) AMENDMENT ACT, 1976

No. 54 OF 1976

[3rd April, 1976.]

An Act further to amend the Indian Standards Institution (Certification Marks) Act, 1952.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Standards Institution (Certification Marks) Amendment Act, 1976. Short title.

2. In section 20 of the Indian Standards Institution (Certification Marks) Act, 1952 (hereinafter referred to as the principal Act),— Amendment of section 20.

(i) in sub-section (2), clause (e) shall be omitted;

(ii) sub-section (4) shall be omitted.

3. In section 21 of the principal Act, in sub-section (2), after the word and figures "section 20", the words "and may also provide for the levy of fees for the grant or renewal of any licence" shall be inserted. Amendment of section 21.

4. In the principal Act, after section 21, the following section shall be inserted, namely:— Insertion of new section 22.

"22. Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive Rules and regulations to

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sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation, as the case may be, or both Houses agree that the rule or regulation, as the case may be, should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.”.
